

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4093  
ANSWERED ON:03.12.2010  
VIOLATION OF NORMS FOR PG ADMISSIONS  
Kumar Shri P.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Supreme Court has given directions in regard to post-graduate admissions in medical colleges and has laid down certain norms in this regard;
- (b) if so, the details thereof;
- (c) whether the All India Institute of Medical Sciences (AIIMS) has reportedly violated these norms in order to benefit its own MBBS graduates;
- (d) if so, the details alongwith the facts in this regard; and
- (e) the action taken/proposed by the Government in the matter?

**Answer**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) & (b) Yes. The current system of counseling being followed in postgraduate admission to medical colleges is based on the ruling given by the Hon'ble Supreme Court in the matter of Anand S. Bijli versus State of Kerala and others. As per the scheme, the All India Institute of Medical Sciences (AIIMS) conducts a competitive entrance examination on all India basis for admission to 50% of the total number of seats without any exclusion of Government medical/dental colleges in various postgraduate courses (MD/MS/PG diploma and MDS). Thereafter, AIIMS forwards a list of qualified candidates to Directorate of General of Health Services (DGHS) for allotment of seats/college. The DGHS makes the allotment of seats/college to the candidates in order of merit through multi-city video conferencing counseling by personal appearance. The allotment of PG seats in MD/MS and Diploma courses is based on the information provided by participating States/colleges except the States of Jammu & Kashmir and Andhra Pradesh in All India Quota Scheme.

(c) to (e) AIIMS has reported that it has been following the laid down norms except for the fact that for July session of 2010 the eligible candidates from all categories, for vacant seats out of the preferential seats allotted to AIIMS, were called for eight times counseling instead of four times as per their decision taken administratively.